

26/11/2020

**CORAM : HIS HONOUR NDPS SPECIAL JUDGE SHRI. G. B. GURAO**  
**(C.R.NO.43)**

BA NDPS 1085/20 SPP Mr. Sarpande for NCB present.

in RA 667/20 Adv. Ms. Anandini Fernandes for Applicant/Accused present.

C.R. No. 16/2020 FR.S.R. following Order is passed :-**ORDER**

1. In connection With C.R. No. 16/2020, registered with the Narcotics Control Bureau, Mumbai, the applicant Kshitij Ravi Prasad S/o. Ravi Prasad, is directed to be released on bail on his furnishing PR Bond in the sum of Rs. 50,000/- (Rs. Fifty Thousand only) with one or two sureties in the like amount.
2. However, four weeks time is granted to furnish solvent surety. Till then applicant/accused be released on provisional cash bail of Rs.50,000/- (Rupees Fifty Thousand Only). The duration of provisional cash bail shall be four weeks.
3. The applicant shall deposit his passport, if any with the investigating agency.
4. The applicant shall not leave the country without prior permission from this Court.
5. If the applicant has to go out of Greater Mumbai, he shall inform the Investigating Officer and shall give his itinerary to the Investigating Officer in advance.
6. The applicant shall attend the office of Investigating agency on first Monday of every month between 10.00 a.m. to 11.00 a.m. to mark his presence, for a period of six months.
7. The applicant shall attend all the dates in the Court unless prevented by any reasonable cause.
8. The applicant shall not tamper with the evidence or investigation of the case.
9. Bail application No. 1085/2020 is disposed off accordingly. Authenticated copy of roznama be given to both the parties.

True copy

Spl. Judge

Sheristadar  
City Civil & Sessions Court  
Bombay26/11/2020  
(CR-43)